



2026:AHC:129023

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 20123 of 2026

Gajendra Singh @ Bhola

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Gaurav Srivastav, Rajesh Kumar Srivastava
Counsel for Opposite Party(s)	:	G.A.

Court No. - 70

HON'BLE TEJ PRATAP TIWARI, J.

1. Heard Sri Gaurav Srivastava, learned counsel for the applicant, learned A.G.A for the State of U.P. and perused the record.
2. The present bail application has been filed on behalf of the applicant in Case Crime No.250 of 2026, under Sections 319(2), 318(4), 338, 336(3), 340(2), 61(2), 3(5), 335 BNS, Police Station-Sadar Bazar, District-Agra, with the prayer to enlarge him on bail during the pendency of trial.
3. As per the allegations made in the F.I.R., annexed at page no. 15 onwards, the case has been lodged against three named accused persons, including the applicant, namely, Gajendra Singh @ Bhola. It is alleged therein that on 29.04.2026, Ravi Kushwaha, a known broker of the complainant, approached the complainant's son, Satyapal Singh, and informed him that three persons were attempting to sell the land bearing Khasra No. 1088, which belonged to the complainant's father and uncle. It was further alleged that the said persons had prepared forged Aadhaar Cards and, on the basis of such forged documents, were trying to sell the aforesaid land. At about 08:00 hours, these persons were called and have demanded 4 crore per beegha for the said land. The token amount of Rs.30 lakhs was to be paid and the rest of balance amount was to be paid within eighteen months. On being asked the relevant papers, they presented the so called forged documents including Aadhar card and on this, they were caught red-handed and then they were taken to the concerned police station.
4. Learned counsel for the applicant contended that the applicant and the co-accused were kept in illegal detention for several hours and thereafter he was taken into custody, as narrated in the F.I.R. He further submitted that he was

assaulted and sustained injuries, which is evident from the documents available on the record. He further contended that in the statement of the complainant annexed at page no. 43 of the instant application, it has been stated that the applicant and the co-accused were apprehended by the complainant's side on 29.04.2026 at about 08:00 p.m. along with the alleged forged documents and were subsequently taken to the concerned police station on 30.04.2026. Learned counsel for the applicant further submitted that, on the basis of the allegations and the material available on record, no case under Section 467 I.P.C. is made out against the applicant. The applicant is in jail since 30.04.2026 and has no criminal history to his credit. In these circumstances, the applicant is entitled to be released on bail. In the event of being enlarged on bail, he shall not misuse the liberty of bail and shall cooperate with the trial proceedings.

5. Learned A.G.A. opposed the prayer for grant of bail to the applicant.

6. Keeping in view the nature of the offence, evidence, complicity of the accused, severity of punishment, submissions of the learned counsel for the parties and without expressing any opinion on the merits and demerits of the case, I am of the considered view that applicant has made out a case for bail. The bail application is allowed. .

7. Let the applicant- **Gajendra Singh @ Bhola**, who is involved in aforementioned case crime be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned subject to following conditions.

(i) The applicant shall not commit or participate in any offence similar to the offence of which he is accused, or suspected, of the commission of which he is suspected.

(ii) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.

(iii) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the date fixed for evidence when the witnesses are present in Court. In case of default of this condition, it shall be open for the Trial Court to treat it as abuse of liberty of bail and pass orders in accordance with law.

(iv) The applicant shall remain present before the Trial Court on each date fixed, either personally or through his counsel. In case of his absence,

without sufficient cause, the Trial Court may proceed against him under Section 229-A IPC (corresponding Section 269 BNS).

(v) In case, the applicant misuses the liberty of bail during trial and in order to secure his presence proclamation under Section 82 Cr.P.C. (corresponding Section 84 BNSS) may be issued and if applicant fails to appear before the Court on the date fixed in such proclamation, then, the Trial Court shall initiate proceedings against him, in accordance with law, under Section 174-A IPC (corresponding Section 209 BNS).

(vi) The applicant shall remain present, in person, before the Trial Court on dates fixed for (1) opening of the case, (2) framing of charge and (3) recording of statement under Section 313 Cr.P.C. (corresponding Section 351 BNSS). If in the opinion of the Trial Court absence of the applicant is deliberate or without sufficient cause, then it shall be open for the Trial Court to treat such default as abuse of liberty of bail and proceed against him in accordance with law.

8. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail by the trial court.

June 24, 2026
Manoj

(Tej Pratap Tiwari,J.)